

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF :

IB-266(PB)/2017

Vinita Mahadewsingh

....Petitioner

v.

M/s AMR Infrastructure Ltd.

....Respondent

SECTION: UNDER SECTION 7 of IBC, 2016

Order delivered on 17.11.2017

Coram :

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN,
Hon'ble Member (J)

For the Petitioner (s)

: Mr. R.K. Gupta, Advocate

For the Respondent(s)

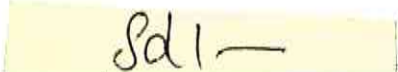
: Mr. Ajay Verma, Advocate

ORDER

Learned counsel for the respondent states that the Financial creditor-applicant in the present case have already taken up the proceedings before the Hon'ble High Court by invoking section 433(e). One stage petition was dismissed for non prosecution which now stand revived.

In order to file detail affidavit one week time is granted to the learned counsel for the respondent and a copy of the same be furnished to the learned counsel for the applicant.

List on 8.12.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)

17.11.2017
(vs)